

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.357/MP/2023

Subject : Petition under Section 79(1) (a) and 79(1) (f) of the Electricity Act 2003 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources Regulation 2020 as amended in the matter of fixation of final tariff for the 92 MW floating solar Photo Voltaic Plant at Rajiv Gandhi Combined Cycle Power Project (RGCCP) Kayamkulam, Kerala.

Petitioner : KSEBL

Respondents : NTPC Limited

Petition No.66/GT/2024

Subject : Petition for determination of project specific levelized tariff for 92 MW floating solar Photo Voltaic Plants in two phases (first phase 22 MW and second phase 70 MW) at Rajiv Gandhi Combined Cycle Power Project (RGCCP) Kayamkulam, Kerala.

Petitioner : NTPC Limited

Respondents : KSEBL

Date of Hearing : **17.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Ritvik Mathur, Advocate, KSEBL

Record of Proceedings

Based on the consent of the learned counsel for both parties, the matter was adjourned. The Petitions will be listed for hearing on **14.11.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

